THE POWER OF BEING UNDERSTOOD

www.rsmindia.in

Newsflash: Electronic filing of MVAT return in new automation process and changes in procedures



On 26th August, 2016, the Maharashtra Sales Tax Department (hereinafter referred to as "MSTD") has issued Trade Circular No. **22T of 2016** explaining the new process of filing of returns for the periods from April 2016.

Earlier, MSTD had issued Trade Circular No 7 T of 2016 on 25th February 2016, detailing the new process of filing of returns for the periods from April 2016.

However, submission of VAT/CST returns for the period starting from April 2016 was put on hold because of certain technical problems.

As per the new trade circular No. 22T of 2016 dated 26th August, 2016, the process of filing **MVAT/CST Returns** will be operational with effect from **29 August 2016**. There are certain modifications in the procedure for filing returns.

The new process requires preparation of invoice-wise sales and purchase annexure.

All new return template forms are available for download on the MSTD website www.mahavat.gov.in.

The detailed process flow of the steps involved in the preparation of Return form, its validation and submission of returns is clearly specified in the latest Trade circular.

Besides certain modification in the process of filing VAT/CST Returns, Trade Circular has also given a Schedule of due dates for filing of returns which will be applicable as per periodicity of filing returns for the periods from April 2016 to September 2016.

The same is as follows:

Monthly Returns

Month	Start Date for filing of returns as per new process	Last Date for uploading as per new process
April 2016	29/08/2016	26/09/2016
May 2016	06/09/2016	05/10/2016
June 2016	12/09/2016	11/10/2016
July 2016	16/09/2016	15/10/2016
August 2016	20/09/2016	20/10/2016
September 2016	26/09/2016	25/10/2016

Quarterly Returns

Quarter	Start Date for filing of returns as per new process	Last Date for uploading as per new process
April-June 2016	26/10/2016	30/11/2016
July-Sept 2016	26/11/2016	31/12/2016

Further, no interest will be levied if the dealers have made payment of taxes due for a return period within due date given in the prescribed law.

But, if as a result of filing of return for above periods, additional tax becomes payable then the dealer will have to pay such tax with due interest.

However, **Late Fee** shall be payable if dealers fail to submit the returns on or before the last date provided in the Table above. The site will accept the returns on the payment of the requisite late fee.

For further information please contact:

RSM Astute Consulting Pvt. Ltd.

13th Floor, Bakhtawar, 229, Nariman Point, Mumbai - 400 021.

T: (91-22) 6108 5555 / 6121 4444

F: (91-22) 6108 5556 / 2287 5771

E: emails@rsmindia.in

W: www.rsmindia.in

Offices: Mumbai, New Delhi - NCR, Chennai, Kolkata, Bengaluru (Bangalore), Surat, Hyderabad, Ahmedabad, Pune, Gandhidham and Jaipur.



facebook.com/RSMinIndia



twitter.com/RSM_India



linkedin.com/company/rsm-india

RSM Astute Consulting Pvt. Ltd. (Including its affiliates) is a member of the RSM network and trades as RSM. RSM is the trading name used by the members of the RSM network.

Each member of the RSM network is an independent accounting and consulting firm each of which practices in its own right. The RSM network is not itself a separate legal entity of any description in any jurisdiction.

The RSM network is administered by RSM International Limited, a company registered in England and Wales (company number 4040598) whose registered office is at 50 Cannon Street, London EC4N 6JJ .

The brand and trademark RSM and other intellectual property rights used by members of the network are owned by RSM International Association, an association governed by article 60 et seq of the Civil Code of Switzerland whose seat is in Zug.

This newsflash is general in nature. In this newsflash, we have summarised the Circular No. 22T of 2016 dated 26 August, 2016 issued by the Maharashtra Government. It may be noted that nothing contained in this newsflash should be regarded as our opinion and facts of each case will need to be analyzed to ascertain applicability or otherwise of the said scheme and appropriate professional advice should be sought for applicability of legal provisions based on specific facts. We are not responsible for any liability arising from any statements or errors contained in this newsflash.

30 August 2016